

2. Discussion on the removal of difficulties being faced by the unemployed youth due to gross irregularities in Prime Minister's Rozgar Yojana.

SHRI ILIYAS AZMI (SHAHABAD): Mr. Deputy Speaker, Sir, the following items may be included in the next week's agenda:-

The heavy rainfall in the country has shattered the life of the people besides, they have to suffer the loss of livestock worth crores of rupees. The condition of Gujrat and Bihar was very pitiable.

The Union Government is requested to contact the State Governments and help them to face the difficulties in this regard.

SHRI BACHI SINGH RAWAT 'BACHDA' (ALMORA): Mr. Deputy Speaker, Sir, the following items may be included in the next weeks agenda:-

1. The need of immediate launching of central arrangement for distribution of foodgrains and providing additional quota under the Public Distribution System for hilly, inaccessible areas in the country where there is shortage of foodgrains.
2. The need of setting up special courts for hearing of cases relating to corruption and economic offences and their speedy disposal.

[English]

SHRIMATI GEETA MUKHERJEE (PANSKURA): Sir, I would like to inform the House that the hon. Speaker had given us a word of honour that on the 29th July 1997, the 'Women's Reservation Bill' would be there in the List of Business.

12.09 hrs.

[English]

MOTION RE: REPORT OF THE JOINT COMMITTEE ON THE BROADCASTING BILL, 1997—EXTENSION OF TIME

SHRI SHARAD PAWAR (BARAMATI): Sir, I beg to move:

"That this House do extend upto the last day of the last week of Winter Session, 1997, the time for presentation of the Report of the Joint Committee on the Broadcasting Bill, 1997."

MR. DEPUTY-SPEAKER: The question is:

"That this House do extend upto the last day of the last week of Winter Session, 1997, the time for presentation of the Report of the Joint Committee on the Broadcasting Bill, 1997."

The motion was adopted

12.10 hrs.

[English]

MOTION RE: FOURTEENTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): I beg to move:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 24th July, 1997."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 24th July, 1997."

The motion was adopted.

12.12 hrs.

[English]

OUT-OF-TURN ALLOTMENT OF GOVERNMENT RESIDENCES (VALIDATION) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): I beg to move for leave to introduce a Bill to validate certain out-of-turn allotments made by the Central Government.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to validate certain out-of-turn allotments made by the Central Government."

SHRI ISWAR PRASANNA HAZARIKA (TEZPUR): Sir, I take serious exception to the introduction of this Bill. I feel that the House is not competent to pass the Bill for a number of reasons. There was an understanding in the last Session of Parliament that an Ordinance may have to be issued to validate the accommodation allotted to certain allottees, which were subsequently invalidated by the orders of the hon. Supreme Court. But this was to be confined to only Type III, IV and the lowest categories of employees. But by virtue of this Ordinance, the benefit has been extended right up to Type VII, VIII and the highest categories. That was not the understanding in this House.

Secondly, this Bill should be called 'Convicted Offenders (Exoneration and Acquittal) Act'. The caption given is an euphemism for the caption that I am suggesting. This is palpably and blatantly unconstitutional. It is because of tyrannically, arbitrary decisions of the Executive that the aggrieved people have gone to the Courts with Public

*Published in the Gazette of India Extraordinary, Part II, Section-2 dated 25.7.97.